



**Central Administrative Tribunal
Jammu Bench, Jammu**
Hearing through video conferencing

O.A. No.62/1079/2020

This the 26th day, Thursday of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Bal Krishnan, Aged 59 years,
S/o. Sh. Rohlu Ram,
R/o. Village Chapper Tehsil Latti Marothi,
District- Udhampur.

.....Applicant
(Mr. Dhiraj Choudhary, Advocate)

Versus

1. Union Territory of Jammu & Kashmir,
Through Secretary to Govt. School Education Department,
Srinagar/Jammu
PIN: 180 001;
2. Director of School Education, Jammu,
Muthi, Jammu-181205;
3. Chaman Lal S/o. Sh. Tulo Ram,
R/o. Village Madoon Tehsil Billawer,
District- Kathua-184 204.

..... Respondents
(Mr. Sudesh Magotra , DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

OA has been filed by the applicant seeking the following reliefs:-

- a) Issuance of direction to the non applicant No.1 to promote the applicant as 10+2 Senior Lecturer in the discipline of Zoology in the School Education Department w.e.f. June 2013 on the analogy of his junior i.e. non applicant no.3 along with all consequential benefits including arrears of the revised salary;
- b) Issuance of a direction the non applicant no.1 to promote the applicant as Principal in the School Education Department w.e.f. 03.08.2015 on the analogy of the non applicant no.3 along with all consequential benefits including arrears of the revised salary.”

2. Heard Mr. Dhiraj Choudhary, Learned Counsel for the applicant and Mr. Sudesh Magotra, Learned Dy. Advocate General.
3. During the course of hearing, learned counsel for the applicant submits that his client would be satisfied if the respondents are directed to treat this OA as a representation of the applicant and consider and dispose of the same by passing a reasoned and speaking order within a time bound manner.
4. OA is accordingly disposed of at admission stage by directing the respondents to treat the entire OA as a representation of the applicant and consider and dispose of the same by passing a reasoned and speaking

order within a period of one month from the date of receipt of copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Rakesh Sagar Jain)
Member (J)

asvs